

12.05 hrs.

PAPERS LAID ON THE TABLE

AWARD OF LABOUR COURT, ANDAMAN AND NICOBAR ISLANDS AND RAJASTHAN BHOODAN YAGNA BOARD (RECONSTITUTION) ORDER.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table—

(i) a copy of each of the following papers under sub-section (2) of section 17A of the Industrial Disputes Act, 1947:—

(a) The award of the Labour Court, Andaman and Nicobar Islands, Port Blair, in Industrial Dispute No. 2 of 1959 published in Andaman Nicobar Gazette Notification No. IDA|17|3 dated the 5th July, 1959.

(b) Notification No. 129|59 published in Andaman Nicobar Gazette dated the 30th September 1959, rejecting the above award. [*Placed in Library. See No. LT-2128|60.*]

(ii) The Rajasthan Bhoodan Yagna Board (Reconstitution) Order, 1960, published in Notification No. GSR 406 dated the 8th April 1960, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [*Placed in Library. See No. LT-2129|60.*]

12.06 hrs.

POINT RE: DISCUSSION OF SINO-INDIAN RELATIONS

Shri Goray (Poona): Regarding the discussion on Sino-Indian relations which you promised to allow, would you give us a full day instead of two hours, because the Prime Minister himself may take about 1½ hours?

Mr. Speaker: No, no. We have fixed it for Friday. I had originally thought that it could be taken up at 3 P.M.

and concluded at 5 P.M. or 5.30 P.M. But that day being a non-official day, we will start the discussion earlier, at 12 noon or 12.30 P.M. and carry on for 2 or 2½ hours, whatever is the time available. After that, we will take up non-official business.

Shri Goray: Suppose we agree to forego that.

Mr. Speaker: There are other hon. Members who will not agree to that.

Shrimati Renu Chakravartty (Basirhat): I have no objection to having a full day's debate on Sino-Indian relations. But that time will have to be from the official time. We have never agreed to give up the time for non-official business.

Shri Braj Raj Singh (Firozabad): The Minister of Parliamentary Affairs announced yesterday that two day-yet-named Motions fixed for today and tomorrow had been cancelled. Thereby we have saved 4 hours. Again, another Motion fixed for discussion was not taken up. So we have in all saved 6 hours from the official time.

Mr. Speaker: We cannot make that into one day and devote it for this discussion.

Sardar Hukam Singh (Bhatinda): The Motion which was to be taken yesterday was not taken up because none of the Members concerned was present.

Shri Braj Raj Singh: I am not accusing anybody.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): We are already behind schedule by two or three hours. So we have to make up for that time also.

Shri Goray: Within two or three hours, how can this matter be discussed? There are so many issues involved.

Mr. Speaker: It can be discussed.